

MINUTES OF THE MEETING No. 15/12 dated 13.7.2011 (held on 14.7.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri P.P Srivastava, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri A.K. Cashyap, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.14/11 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 15/83-ALC1/2011 MEETING DATE : 13.07.2011

1	Case No.: 6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.8.2011.			

2	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856 07.09.2009	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda. On the basis of wrirten comments offered by the representative of M/o Steel dated 14.3.2011, the Committee noted since the firm has been repeatedly obtaining advance authorization, it was decided to advise the firm to apply for norms as per prescribed policy. For this purpose, the Committee decided to call for the Consumption figure of input materials against export of Silicon Carbide Refractories. A letter issued on 5.4.2011. Reminder issued on 30.5.2011. A reply by E-Mail dated 27.7.2011 received from firm and sent to TA (M/o Steel), Comments awaited. Accordingly the case may be re-listed on 10.8.2011			

3	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda. The application was referred to Deptt. of C&PC(Chem.Div.) for providing the comments. U.O issued on 30.5.2011. Accordingly the case may be re-listed on 10.8.2011.			

4	Case No.:9/47/83-ALC1/2010	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00920/AM11/	RLA File :03/95/040/00003/AM11/	Lic.No/Date:0310568673 08.04.2010	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm who were requested vide letter dated 8.3.2011 and 6.5.2011. A letter was issued to Jt.DGFT, Mumbai vide E-mail letter dated 20.7.2011 to provide the hard copy. Accordingly the case may be relisted on 10.8.2011			

	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
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HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNT/01/09-10/2091 dt. 22.6.2010 stating that the weighted average yield comes to 9.44% whereas the firm has applied at 6% yield, the Committee decided to approve the case at 9.44% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Oleoresin Turmeric	2.36 MT	Turmeric	25 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

6	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.8.2011.			

7	Case No.:33/23/83-ALC1/2010		Party Name:STYLAM INDUSTRIES LTD.,		Meet No/Date:15/83-ALC1/2011 13.07.2011		Status:Case Approved	
	HQ File :01/83/050/00404/AM11/		RLA File :22/24/040/00009/AM11/		Lic.No/Date:2210010075 15.06.2010		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/13/2006-PC.II dated 12.7.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
Single Side Decorative		1 Sq. Mtr.	1. Kraft Paper (60 gsm – 205 gsm)		0.8433 Kg			

Metal Laminates Thicknes 0.9 mm)	2. Phenol	0.3249 Kg
	3. Methanol	0.3582 Kg
	4. BOPP Film	0.0100 Kg
	5. Aluminium Foil	1.05 Sq. Mtr.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:3/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
HQ File :01/83/050/00374/AM11/	RLA File :10/24/040/00044/AM11/	Lic.No/Date:1010039950 30.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/01/09-10/2095 dt. 22.6.2010 stating that the weighted average yield comes to 9.98% whereas the firm has applied at 10% yield, the Committee decided to approve the case at 10% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	18.6 MT	Light Black Pepper (Light Berries)	186 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.:4/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
HQ File :01/83/050/00375/AM11/	RLA File :10/24/040/00046/AM11/	Lic.No/Date:1010039951 30.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/01/09-10/2089 dt. 22.6.2010 stating that the weighted average yield comes to 9.79% whereas the firm has applied at 10% yield, the Committee decided to approve the case at

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10% yield as under:-

Item of Export	Qty	Item of Import	Qty
Oleoresin Black Pepper	15.69 MT	Light Black Pepper (Light Berries)	156.92 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.:1/39/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
HQ File :01/83/050/00705/AM11/	RLA File :34/24/040/00128/AM11/	Lic.No/Date:3410027979 16.09.2010	Defer Date:10.08.2011
Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 10.6.2011. DIPP has issued another D/L seeking information from the firm on 14.7.2011 by E-Mail. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 10.8.2011.			

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Case No.:8/51/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Rejected
HQ File :01/83/050/00999/AM11/	RLA File :03/95/040/00477/AM11/	Lic.No/Date:0310593384 22.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 29/4/2011 followed by reminder dated 30.5.2011. issued by this office .			
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353	Defer

12		30.09.2010	Date:10.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.1.2011 and deferred consideration of the case for four weeks. Accordingly the case may be re-listed on 10.8.2011.		

13	Case No.:14/31/83-ALC1/2010	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00562/AM11/	RLA File :02/24/040/00125/AM11/	Lic.No/Date:0210149640 26.10.2010	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.2.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 30.5.2011 issued by this office. Accordingly the case may be re-listed on 10.8.2011..			

14	Case No.:14/51/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/01005/AM11/	RLA File :03/94/040/00279/AM11/	Lic.No/Date:0310601637 16.11.2010	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 29.6.2011. and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 10.8.2011.			

15	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda. The reply received from the firm was forwarded to DIPP on 20.6.2011. DIPP has issued another D/L seeking information from the firm on 13.7.2011 by E-Mail. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case			

may be re-listed on 10.8.2011.

16	Case No.:49/51/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Rejected
	HQ File :01/83/050/01040/AM11/	RLA File :07/21/040/00686/AM11/	Lic.No/Date:0710075986 14.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 29/4/2011 followed by reminder dated 30.5.2011. issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:8/39/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
HQ File :01/83/050/00712/AM11/	RLA File :09/24/040/00316/AM11/	Lic.No/Date:0910044739 16.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/121/2010-Chem.II dated 12.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Jarocol BQB	1 Kg	1. Bromo methyl Anthraquinone (BMA)	1.784 Kg
		2. 3-dimethylamino propyl amine (3-DMPA)	1.520 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.:9/39/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case approved
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HQ File :01/83/050/00713/AM11/	RLA File :10/24/040/00079/AM11/	Lic.No/Date:1010041212 20.12.2010	Defer Date:10.08.2011
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNM/07/11-12/2457 dt. 22.6.2010 stating that the weighted average yield comes to 1.30% whereas the firm has applied at 1% yield, the Committee decided to approve the case at 1.30% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Mustard Oil Aroma (Essential Oil of Mustard)	0.28 MT	Deoiled Oriental Mustard Cake	21.77 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

19	Case No.:20/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Rejected
	HQ File :01/83/050/00724/AM11/	RLA File :03/94/040/00702/AM11/	Lic.No/Date:0310607209 21.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments furnished vide O.M.No.. P-19011/4/2011-Sup dated 30/6/2011, the Committee noted that inclusion of Electrical Energy and Steam as a part of SION of petroleum products, fuel and loss incurred for processing of Crude Oil were already taken into account while arriving at SION A-2688 for Light Ends and SION A-2689 for Middle Distillates. The consumption of fuel considered while fixing the above SION norms is towards the energy requirement in the form of electrical energy, steam and heat for production of petroleum products from Crude processing. Therefore, Committee did not find it necessary to make any change in norm to include Electrical Energy and Steam for production of Light Ends and Middle Distillates. Hence, the Committee decided to reject the request of the firm.			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:21/39/83-ALC1/2010	Partv Name:ESSAR OIL LTD	Meet No/Date:15/83-ALC1/2011	Status:Case
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20			13.07.2011	Rejected
	HQ File :01/83/050/00725/AM11/	RLA File :03/94/040/00703/AM11/	Lic.No/Date:0310607215 21.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written comments furnished vide O.M.No.. P-19011/4/2011-Sup dated 30/6/2011, the Committee noted that inclusion of Electrical Energy and Steam as a part of SION of petroleum products, fuel and loss incurred for processing of Crude Oil were already taken into account while arriving at SION A-2688 for Light Ends and SION A-2689 for Middle Distillates. The consumption of fuel considered while fixing the above SION norms is towards the energy requirement in the form of electrical energy, steam and heat for production of petroleum products from Crude processing. Therefore, Committee did not find it necessary to make any change in norm to include Electrical Energy and Steam for production of Light Ends and Middle Distillates. Hence, the Committee decided to reject the request of the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

21	Case No.:51/51/83-ALC1/2010	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/01042/AM11/	RLA File :02/24/040/00170/AM11/	Lic.No/Date:0210152844 30.12.2010	Defer Date:10.08.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.7.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 10.8.2011..			

	Case No.:69/51/83-ALC1/2010	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
	HQ File :01/83/050/01060/AM11/	RLA File :03/94/040/00849/AM11/	Lic.No/Date:0310609285 04.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/86/2008-Chem.II dated 25.5.2011 the Committee decided to approve the case on repeat basis as under:-			

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Export Item	Qty.	Import Item	Qty.
Automate Red PBXF (Dye Content 60% - Solvent Red Dye) Synthetic Organic Dyes	1 Kg	1. Beta Naphthol 2. Heptene 3. Mix Toluidine 4. Aniline Oil 5. Sodium Nitrite 6. 2-Ethylhexylamine 7. Sodium Formate 8. Aromatic Solvent 150/200 (Heavy Duty Aromatic Solvent Naphtha)	0.196 Kg 0.088 Kg 0.225 Kg 0.063 Kg 0.198 Kg 0.104 Kg 0.188 kg 0.400 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:89/51/83-ALC1/2010	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
HQ File :01/83/050/01080/AM11/	RLA File :08/24/040/00280/AM11/	Lic.No/Date:0810095365 10.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/16/2009-Chem.II dated 30.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Lambda Cyhalothrin 250 CS	1 Kg	1. Lambda Cyhalothric Acid 2. Thionyl Chloride 3. M-Phenoxy Benzaldehyde 4. Sodium Cyanide	0.195 Kg 0.110 Kg 0.146 Kg 0.039 Kg

		5. N-Hexane	0.097 Kg
		6. Iso-Propanol	0.004 Kg
		7. Solvesso-100	0.150 Kg
		8. Toluene Diisocyanate	0.036 Kg
		9. Polymethylene Polyphenyl Isocyanate	0.001 Kg
		10. Sodium Ligno Sulphonate	0.043 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:58/51/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
HQ File :01/83/050/01049/AM11/	RLA File :03/94/040/00944/AM11/	Lic.No/Date:0310612198 21.01.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/10/2011-Chem.II dated 12.7.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Milease HPA liq	1 Kg	Dimethyl terephthalate	0.067 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:59/51/83-ALC1/2010		Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
	HQ File :01/83/050/01050/AM11/		RLA File :03/94/040/00946/AM11/	Lic.No/Date:0310612202 21.01.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt.				

25 of C&PC(Chem.Div.) vide U.O.No.14010/10/2011-Chem.II dated 12.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Eganal PS liq	1 Kg	Dimethyl terephthalate	0.0428 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:82/51/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
HQ File :01/83/050/01073/AM11/	RLA File :22/24/040/00085/AM11/	Lic.No/Date:2210010881 21.01.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No. 46011/13/2006-PC.II dated 12.7.2011 the Committee decided to approve the case as under:-

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Export Item	Qty.	Import Item	Qty.
Single Side Decorative Metal Laminates Thicknes 0.9 mm)	1 Sq. Mtr.	1. Kraft Paper (60 gsm – 205 gsm) 2. Phenol 3. Methanol 4. BOPP Film 5. Aluminium Foil	0.8433 Kg 0.3249 Kg 0.3582 Kg 0.0100 Kg 1.05 Sq. Mtr.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:11/11/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
HQ File :01/83/050/00206/AM12/	RLA File :03/94/040/00972/AM11/	Lic.No/Date:0310614565 07.02.2011	Defer Date:10.08.2011

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Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 21.7.2011. Accordingly the case may be relisted on 10.8.2011

28	Case No.:11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 15.4.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 10.8.2011.			

29	Case No.:21/51/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/01012/AM11/	RLA File :03/94/040/01100/AM11/	Lic.No/Date:0310620858 11.03.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011 and 21.7.2011. Accordingly the case may be relisted on 10.8.2011			

30	Case No.:23/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/01014/AM11/	RLA File :17/24/040/00006/AM11/	Lic.No/Date:1710003844 11.03.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on 10.8.2011			

31	Case No.:24/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/01015/AM11/	RLA File :17/24/040/00016/AM11/	Lic.No/Date:1710003845 11.03.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on 10.8.2011			

32	Case No.:71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.8.2011.			

33	Case No.:83/51/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
	HQ File :01/83/050/01074/AM11/	RLA File :10/24/040/00129/AM11/	Lic.No/Date:1010042123 15.03.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNM/07/11-12/2459 dt. 22.6.2010 stating that the weighted average yield comes to 0.80% whereas the firm has applied at 0.50% yield, the Committee decided to approve the case at 0.80% yield as under:-			

Item of Export	Qty	Item of Import	Qty
Mustard Oil Aroma (Essential Oil of Mustard)	0.16 MT	Mustard Seed Bran Meal	20 MT

This decision is applicable for this licence only.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

34	Case No.:91/51/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/01082/AM11/	RLA File :03/94/040/01082/AM11/	Lic.No/Date:0310621419 16.03.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on 10.8.2011			

35	Case No.:92/51/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
	HQ File :01/83/050/01083/AM11/	RLA File :03/94/040/01078/AM11/	Lic.No/Date:0310621423 16.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide U.O.No.23(1)2009-Chem Vol-3 dated 13.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Spearmint Blend T-2000 PD-511501/ IND- 1326	1 Kg	1. Redistilled Spearmint Oil RD6 52A Natural 2. Spearmint Oil 80%	0.4774 Kg 0.1307 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

36	Case No.:94/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/01085/AM11/	RLA File :17/24/040/00028/AM11/	Lic.No/Date:1710003863 16.03.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on			

10.8.2011

37	Case No.: 95/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Approved
	HQ File :01/83/050/01086/AM11/	RLA File :17/24/040/00029/AM11/	Lic.No/Date:1710003864 16.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation 13.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Product 48-BN-70 (Polyoxyethylene (4) Tridecyl Alcohol 72%)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Tridecyl Alcohol	0.646 Kg 0.073 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

38	Case No.: 6/11/83-ALC1/2011	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Deferred
	HQ File :01/83/050/00201/AM12/	RLA File :04/24/040/00347/AM11/	Lic.No/Date:0410122699 21.03.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 20.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 10.8.2011.			

	Case No.: 18/11/83-ALC1/2011	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Deferred
	HQ File :01/83/050/00213/AM12/	RLA File :03/95/040/00998/AM11/	Lic.No/Date:0310624625 21.03.2011	Defer Date:10.08.2011

39		31.03.2011	Date:10.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 22.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 10.8.2011.		

40	Case No.:19/11/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00214/AM12/	RLA File :03/95/040/00883/AM11/	Lic.No/Date:0310624654 31.03.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.7.2011 issued by DIPP by E-mail. Accordingly the case may be re-listed on 10.8.2011..			

41	Case No.:2/3/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00047/AM12/	RLA File :09/24/040/00002/AM12/	Lic.No/Date:0910046369 12.04.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 3.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 10.8.2011.			

	Case No.:17/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
	HQ File :01/83/050/00212/AM12/	RLA File :03/95/040/00890/AM11/	Lic.No/Date:0310626803 15.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/17/2009-Chem.II dated 8.11.2010 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 46% to 50%)	1 Kg	1. Paraffin (C ₁₀ -C ₂₀) 2. Tin Stabilizer	0.564 Kg 0.010 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:9/11/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
HQ File :01/83/050/00204/AM12/	RLA File :07/24/040/00015/AM12/	Lic.No/Date:0710078657 19.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 13.7.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Pallet (Pine Wood)	1 Nos.	1. Pine wood (in the form of blocks, Top Deck & Deck Boards) 2. Wire collated nail ring shank	1.02 CBM/CBM content in export Net to Net

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:10/11/83-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Approved
HQ File :01/83/050/00205/AM12/	RLA File :08/24/040/00339/AM11/	Lic.No/Date:0810098344 19.04.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt.

of C&PC(Chem.Div.) vide U.O.No.15022/24/2006-Chem.II dated 13.7.2011 the Committee decided to approve the case on repeat basis as under:-

44

Export Item	Qty.	Import Item	Qty.
Metsulfuron Methyl Technical	1 Kg	1. 2-(Carbomethoxy) Benzene Sulfonamide	0.958 Kg
		2. 2-Amino 4-Methoxy 6-Methyl 1,3,5-Triazine	0.459 Kg
		3. N-Butyl Isocyanate	0.150 kg
		4. 1,4 Diazabicyclo (2,2,2) Octane	0.001 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

45

Case No.:4/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
HQ File :01/83/050/00199/AM12/	RLA File :03/95/040/00882/AM11/	Lic.No/Date:0310627593 21.04.2011	Defer Date:10.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 21.7.2011. Accordingly the case may be relisted on 10.8.2011			

46

Case No.:5/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
HQ File :01/83/050/00200/AM12/	RLA File :03/95/040/00817/AM11/	Lic.No/Date:0310627594 21.04.2011	Defer Date:10.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 29.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 10.8.2011.			

47	Case No.:14/11/83-ALC1/2011		Party Name:RUSHABH INVESTMENT PVT. LTD.		Meet No/Date:15/83-ALC1/2011 13.07.2011		Status:Case Approved	
	HQ File :01/83/050/00209/AM12/		RLA File :31/24/040/00006/AM12/		Lic.No/Date:3110047897 25.04.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 13.7.2011 the Committee decided to approve the case on repeat basis as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Phone Card/Scratch Card (paper based)		69175 Kg	1. Paper Board (Paper & GSM) 2. Printing Ink (TNK Toko UV ink) 3. Varnish (TNK Toko UV Varnish)		83,010 Kg 2,402.309 Kg 363.342 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

48	Case No.: 22/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Deferred
	HQ File :01/83/050/00217/AM12/	RLA File :03/95/040/00053/AM12/	Lic.No/Date:0310628464 28.04.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC (Chem.Div) on 20.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 10.8.2011.			

	Case No.: 23/11/83-ALC1/2011	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Deferred
	HQ File :01/83/050/00218/AM12/	RLA File :03/95/040/00996/AM11/	Lic.No/Date:0310628418	Defer

49		28.04.2011	Date:10.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.) on 28.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

50	Case No.: 21/11/83-ALC1/2011	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Approved
	HQ File :01/83/050/00216/AM12/	RLA File :03/95/040/01012/AM11/	Lic.No/Date:0310629101 02.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/17/2002-Chem.III dated 14.7.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Dye Brown 5222 (Containing 30% Tartrazine 25% Indigo Carmine 45% Allura Red	1 Kg	1. Para Cresidine Ortho Sulphonic Acid 2. Beta Naphthol 3. Dimethyl Acetal Succinate 4. Sodium Nitrite 5. Indigo 6. Caustic Soda 7. Sulphanilic Acid	0.260 Kg 0.211 Kg 0.128 Kg 0.189 Kg 0.172 Kg 0.400 Kg 0.253 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

51	Case No.: 13/11/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Deferred
	HQ File :01/83/050/00208/AM12/	RLA File :33/24/040/00002/AM12/	Lic.No/Date:3310018439 06.05.2011	Defer Date:10.08.2011

51	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 10.8.2011.		
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52	Case No.:8/11/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00203/AM12/	RLA File :10/24/040/00011/AM12/	Lic.No/Date:1010042962 10.05.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 10.8.2011.			

53	Case No.:20/11/83-ALC1/2011		Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,		Meet No/Date:15/83-ALC1/2011 13.07.2011		Status:Case Approved	
	HQ File :01/83/050/00215/AM12/		RLA File :33/24/040/00003/AM12/		Lic.No/Date:3310018562 24.05.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/11/2010-Chem.II dated 14.6.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Imidacloprid 20% SL		1 Kg	Imidacloprid Technical 94%		0.193 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

	Case No.:1/11/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM12/	RLA File :03/95/040/00159/AM12/	Lic.No/Date:0310634127 02.06.2011	Defer Date:10.08.2011

54	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 10.8.2011.		
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55	Case No.: 2/11/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Deferred
	HQ File :01/83/050/00197/AM12/	RLA File :05/23/040/00073/AM12/	Lic.No/Date:0510292477 02.06.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.8.2011.			

56	Case No.: 7/11/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Deferred
	HQ File :01/83/050/00202/AM12/	RLA File :31/24/040/00022/AM12/	Lic.No/Date:3110048403 02.06.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.8.2011.			

57	Case No.: 4/15/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Deferred
	HQ File :01/83/050/00296/AM12/	RLA File :07/24/040/00074/AM12/	Lic.No/Date:0710079600 03.06.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.8.2011			

	Case No.: 1/15/83-ALC1/2011	Party Name:MAIL SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status: Case Deferred
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58	HQ File :01/83/050/00293/AM12/	RLA File :04/24/040/00035/AM12/	Lic.No/Date:0410125433 29.06.2011	Defer Date:10.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.8.2011				

59	Case No.:2/15/83-ALC1/2011	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00294/AM12/	RLA File :04/24/040/00002/AM12/	Lic.No/Date:0410125439 29.06.2011	Defer Date:10.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.8.2011.				

60	Case No.:3/15/83-ALC1/2011	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00295/AM12/	RLA File :05/24/040/00102/AM12/	Lic.No/Date:0510294983 29.06.2011	Defer Date:10.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.8.2011.				

61	Case No.:5/15/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00297/AM12/	RLA File :03/95/040/00199/AM12/	Lic.No/Date:0310640050 04.07.2011	Defer Date:10.08.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 10.8.2011.				

	Case No.:6/15/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
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62	HQ File :01/83/050/00298/AM12/	RLA File :03/95/040/00769/AM11/	Lic.No/Date:0310640059 04.07.2011	Defer Date:10.08.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.8.2011				

63	Case No.:7/15/83-ALC1/2011	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00299/AM12/	RLA File :03/95/040/01017/AM11/	Lic.No/Date:0310640143 04.07.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.8.2011			

64	Case No.:8/15/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00300/AM12/	RLA File :04/24/040/00090/AM12/	Lic.No/Date:0410125628 05.07.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.8.2011			

65	Case No.:9/15/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
	HQ File :01/83/050/00301/AM12/	RLA File :04/24/040/00084/AM12/	Lic.No/Date:0410125657 05.07.2011	Defer Date:10.08.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.8.2011			

	Case No.:10/15/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:15/83-ALC1/2011 13.07.2011	Status:Case Deferred
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Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 10.8.2011

Date:21.07.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer